

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 862 of 2020

Md. Nauman Alam

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Soumitra Baroi, Advocate

For the State : Mr. Suraj Verma, Advocate

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Order No. 06

Dated 25<sup>th</sup> June, 2020

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Daltonganj Sahar P.S. Case No. 184 of 2018 corresponding to G.R. No. 1288 of 2018.

A truck loaded with bovine animals met with an accident as a result of which six of the animals had died.

It has been stated by the learned counsel for the petitioner that the truck was hired by Irshad Ansari @ Chhotu for transportation of bovine animals and this fact has come in course of investigation as the documents with respect to such hire was produced before the Investigating Officer. It has further been stated that the petitioner does not have any criminal antecedent and he is a registered owner of the truck bearing registration No. JH01AQ 3557.

Learned APP has opposed the prayer for anticipatory bail of the petitioner.

Considering the fact that the truck which met with an accident was hired by Irshad Ansari @ Chhotu from the petitioner who is the owner of the truck, I am inclined to extend the privilege of anticipatory bail to the petitioner. Petitioner, named above, is accordingly directed to surrender in the court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, at Palamau in connection with Daltonganj Sahar P.S. Case No. 184 of 2018 corresponding to G.R. No. 1288 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)